

- (iii) G.S.R. 430 published in Gazette of India dated the 6th June, 1987 declaring Messrs Shenoy Nagar Saswatha Nidhi Limited to be a 'Nidhi'.
- (iv) G.S.R. 597 published in Gazette of India dated the 8th August, 1987 declaring Sabu Investment Mutual Benefit Company Limited, to be a 'Nidhi'.
- (v) G.S.R. 598 published in Gazette of India dated the 8th August, 1987 declaring the Annanagar Benefit Fund Limited to be a 'Nidhi'.
- (vi) G.S.R. 921 published in Gazette of India dated the 12th December, 1987 declaring Messrs Kayanat Permanent Fund Limited to be a 'Nidhi'.
- (vii) G.S.R. 922 published in Gazette of India dated the 12th December, 1987 declaring Messrs Piravom Funds Limited to be a 'Nidhi'.

[Placed in Library. See No. LT-5825/88]

- (5) A copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 195C :

- (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5826/88]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by

the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6); above.

[Placed in Library. See No. LT-5827/88]

12 03 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) Bill 1988, which was passed by the Lok Sabha at its sitting held on the 24th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 24th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."